

 कांछरा बैंक Kanara Bank	CANARA BANK, REGIONAL OFFICE, KOLLAM
TAG Centre, Opp.Mathrubhumi, Ramanakulangara, Kollam-690102, E-mail: roklmrec@canarabank.com	
<u>POSSESSION NOTICE [Section 13(4)] (For Immovable property)</u>	
Whereas, The undersigned being the Authorised Officer of the Canara Bank, Kollam Kanara Branch, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as the "Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 07/05/2025 calling upon the borrower/s: M/s Lya Steel Manufacturing, No 5791, Shagun Ji, Nallila K.O, Pallimam, Nedumpanna, Kollam-691515, Mr. Midhila J, Konathuveedu, Crescent Nagar 198, Vadakkavayal, Kollam-691010 to repay the amount mentioned in the notice, being Rs. 86,93,302.95 (Rupees Eighty seven lakhs sixty three thousand and fifteen and paise twenty six only) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, the notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under section 13 (4) of the said Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 on this 25th day of the month of the year 2025. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Kollam Kundera Branch, for an amount of Rs. 89,69,302.95 (Rupees Eighty Nine Lakh Fifty Nine Thousand Three Hundred and Two and Ninety Five Paise Only) plus interest and other charges thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
<u>DESCRIPTION OF THE IMMOVABLE PROPERTY</u>	
All part and parcel of 22.60 ares of industrial land and load bearing industrial shed in Re Sy No 278/17, Block No 20, Pallimam village, Kollam Taluk, Kollam District in the name of Mr. Midhila J. Boundaries (As per Location certificate): North: Property belongs to Lalithabai Amma. South: Panchayat Road, East: Property belongs to Ponnamma and Jayanthi, West: Property belongs to Jameela Beevi	
Place: Kollam, Date: 25-07-2025	Authorized Officer, Canara Bank

श्री कृष्ण अधिवसनालयम्
Bank of Maharashtra
BANK OF MAHARASHTRA
१९०६-१९०७

Bank of Maharashtra, Zonal Office-Ernakulam

1st/² Floor, G K Arcade, Bypass Junction, Palairamattom, Vennala Post, Ernakulam,
Kerala -680208. P: 0474-4858739. e-mail : legal_ern@mahabank.co.in

POSSESSION NOTICE [Rule-8(1)]

WHEREAS, The undersigned being the Authorized Officer of the Bank of Maharashtra, **Ernakulam Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFESI Act), has been authorized by the Board of Directors (Section 12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued as Demand Notice dated **09-05-2025** calling up on (1.) **M/s Insyle Sign**, 497/56 A, 3/312, Eroor, Marankulangad Road, Tripunithura, Ernakulam-682306; (2.) **Mrs. Richy Joy**, Periprathe, Flat No. 14 B, Kamarkatt Condominium, TCC H School, Vyttila, Ernakulam-680119 to pay in full and discharge their liabilities to the Bank aggregating Rs. 60,36,89,7688.85;
₹ 70,39,022/- (Rupees Seventy lakhs thirty nine thousand and two only) plus prevailing rate of interest with effect from 09-05-2025 plus all other charges; (O/s balance Rs. 62,89,930.40 + accrued interest Rs. 1,60,397/- + Penal interest Rs. 28,114/-) within 60 days from the date of receipt of this notice.

The borrower/guarantor having failed to repay the amount, Notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with rule 9 of the said rules on this **29-07-2025**.

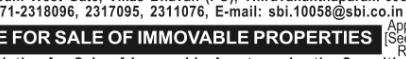
The borrower / guarantor in particular and the public at large generally is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Maharashtra for an amount hereinafter mentioned.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of rights available, to realize the secured debt.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY

(1); Equitable Mortgage of residential property at Re Sy. No. 14/6E-2-2, Sy. No. 387/13A/13 in Block No. 34 of Choomnikkavilla Village, Aluva Taluk. **Bounded:** North: Property of Hussain; East: Panpathy Ranch; West: Property of Narayanan & Panathay; South: Panpathy Ranch; North-East: Equal Equitable Mortgage of Residential property at Re. Sy. No. 387/13A/13, Sy. Joseph @ Joy K.J., Kammarkattu Kondumindim, Flat No.14B, Vyttila, PO. Kochi-682019 Taluk. **Bounded:** North: Property of Rebecca Francis and Private Road; East: Properties of Chandravarthy and Saraswathy amma; West: Purumpante Tank; South: Property of Kumanar.

Place : Ernakulam, (Sd/-) For Bank of Maharashtra,
Date : 29-07-2025. Authorized Officer and General Manager,
Zonal Office, Ernakulam, Zene.

STRESSED ASSET RECOVERY BRANCH, LMS Compound,
Opp. Museum West Gate, Vikas Bhavan (PO), Thiruvananthapuram-695033
Ph: 0471-2318996, 2317095, 2317076, E-mail: sbi.1005@sbli.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the **State Bank of India**, the Physical possession of which has been taken by the Authorised Officer of State Bank of India will be sold on 'As is where is', 'As is what is', and 'Whatever there is' on **22-08-2025** for recovery of dues of the said borrower and costs to the State Bank of India, **Stressed Assets Recovery Branch, Thiruvananthapuram** as mentioned below.

Name & Address of the Borrowers & Guarantors:

(1). Mr. Regin. R.G. (2). Mrs. Sandhyadevi. R.J. both residing at: Geetha Bhavan, Kidarukuzhi, Vzhinjnam, Thiruvananthapuram-695523, also: Sandhya Nivas, Mele Kunnamthi, Mullor PO, Vzhinjnam, Thiruvananthapuram-695523.

Due Amount: Rs. 35,00,972/- as on **28-07-2025** plus future costs and interest.

DESCRIPTION OF THE IMMOVABLE PROPERTY:

All part and parcel of land and property with improvements thereupon together with all buildings existing and/or to be constructed in 1.21 acres of land in Block No. 7, Re. Sy. No. 237/7-1 of Malayinkeelchi Village, Kattakadda Taluk, Thiruvananthapuram District in the name of Rejin. R.G. and Sandhyadevi. R.J. by virtue of Sale Deed No. 3513 of 2018 dated 28-08-2018 of Malayinkeelchi S.O. Founded in the North by: Property of Al. Gopalakumar and Suvitha. South by: Property of Gopakumar & Sheela; East by: Private Road; West by: Property of Selaman.

Reserve Price: Rs. 25,83,000/- | EMD: Rs. 2,58,300/- | Bid Increment: Rs. 10,000/-

Date & time of auction: 22-08-2025

Interested bidder may deposit Pre-Bid EMD with ebrav (PSB Alliance) before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in ebrav's (PSB Alliance) Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.

For detailed terms and conditions of the sale please refer to the link provided in the web portal of the secured creditor <https://sbli.co.in>.
Details also available at <https://ebrav.in>.

**Date : 28-07-2025, (Sd/-), Authorised Officer,
Place : Thiruvananthapuram. Chief Manager, SARB, Thiruvananthapuram.**

Appendix-IV-A
See Proviso to Rule 8 (6)

ಕನ್ನಡ ಬ್ಯಾಂಕ್ Kannada Bank ಕರ್ನಾಟಕ ಬ್ಯಾಂಕ್	ANARAKA BANK ANARAKA Regional Office, Thirumullavaram P.O., Ramakulangara, Kollam-691 012, Ph: 0474-2791424	
NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR		
Sub: You have defaulted under section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002. Sir/Madam: You have defaulted in repayment of the loans availed from us and are liable to discharge these debts, which have been classified as Non Performing Assets and remain unpaid despite repeated requests. Notices were sent to you under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, that if you fail to discharge the said debt with future interest and costs within 60 days of the notice, the bank will exercise all or any of the rights detailed under Sub Section 4 and other applicable provisions of the said Act Including enforcement of the security interest created by you in favour of the bank.		
Sl. No.	Name & Address of the Borrowers / Join Borrowers / Guarantors / Mortgagors	Description of the movable/ Immoveable Properties
1	Mr. Prasannan Damodaran, S/o Krishnan Damodaran, Late Mrs. Kumari D (deceased & represented by legal heirs), W/o Prasannan Damodaran, Mr. Rahul P. S/o Prasannan, All Addresses: Sreeragam Padinjattinkara, Neeleswaram P.O, Kottarakkara, Kollam-691506. Loan No, Nature of Loan	All part and parcel of 04.80 ares of land and building in Re Sy. No. 17/173, Block No 23, Kottarakkara Village, Kottarakkara Taluk, Kollam District in the name of Mrs.Kumari D. Boundaries (As per Location sketch) North: Road, South : Property of Alex, East : Road, West: Road and Property of Alex Liability with interest as on Rate of Interest
	Rs. 3,86,160.88 (along with interest together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the bank in recovering its dues) Branch: Kottarakkara Notice Date: 25-07-2025	9.05% per annum compounded monthly along with applicable penal interest /charges NPA Date: 11.03.2025
2	Smt. Shajitha Beevi, W/o Shafeek, Shri. Shafeek , both are residing at Fathima Manzil,Vettiyara Po,Navaikulam Village, Varkala Taluk, Trivandrum Pin-695603 Loan No, Nature of Loan	All that is Part and Parcel of 1.80 ares of land with residential building in Re Sy. No. 18/65 in Block No.24 of Navaikulam Village, Navaikulam Sub district, Varkala Taluk, Trivandrum District in the name of Smt. Shajitha Beevi. Boundaries: (As per Location sketch of Navaikulam Village): North: Property of Sali; South: Thadam; East: Property of Siyad; West: Property of Shahina Liability with interest as on Rate of Interest
	Rs. 9,21,476.24 (along with interest together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the bank in recovering its dues) Branch: Paripally Notice Date: 25-07-2025	11.30% per annum compounded monthly along with applicable penal interest /charges NPA Date: 24.07.2025
3	Sri.Rajendran K, Smt.Sindhu S , both are residing at Rajendra Bhavanam, Koippad, Chathanoor, Kollam-691573 Loan No, Nature of Loan	All that is part and parcel of 4.05 ares of land with residential building which is comprised of 3.37 ares in Re Sy No 238/13-5-2 and 0.68 ares in Re Sy No 238/5-2 Block no: 30 located at Meenad Village, Kollam Taluk, Kollam District in the name of Sri. Rajendran K. Boundaries as per location certificate: East: Property of Mani; West: Property of Sarala; North: Property of Vallytheethu Unnithan; South: Road Liability with interest as on Rate of Interest
	Rs. 2,74,845.27 (along with interest together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the bank in recovering its dues) Other Liabilities: 181031594218, KMCC Branch: Adichanallor Notice Date: 25-07-2025	11.35% per annum compounded monthly along with applicable penal interest /charges Rate of Interest : 7 % NPA Date: 22.07.2025
We are forwarding herewith the Demand Notice issued in the following accounts where either AD Cards are not received back or Notices not accepted by the borrowers. So we are constrained to cause this publication. You are hereby called upon under Section 13 (2) of the SARFAESI Act 2002 to discharge the above mentioned liability within 60 days from the date of this notice failing which the bank will be exercising all or any of the rights under section 13 (4) of the Act. You are also put on notice that as per the terms of Sub-Section (13) of Section 13 of the Act, you shall not transfer by sale, lease or otherwise the said secured assets described above. This notice is issued without prejudice to the Banks right to initiate/continue other action or legal proceedings under any other applicable provisions of law. Place: Kollam, Date: 25-07-2025		
(Sd/-) Authorised Officer, Anara Bank		

REGIONAL OFFICE - THIRUVANANTHAPURAM

3rd Floor, YVWCA Building, Sengur Junction, M.G. Road,
Thiruvananthapuram - 695 001. Phone: 0471 271 1554,
E-mail: 007@ab.co.in, CIN: 65191K11929PL00070



**Notice U.S. 13 (2) of Securitisation and Reconstruction of Financial Assets and
Enforcement of Security Interest Act, 2002 (hereinafter referred to as ACT riw Rule 3
(1) of Security Interest (Enforcement) Rules, 2002)**

**To Borrowers / Guarantors: (1) Mr. Prakash Thakkannan Girija @ Prakash T. G. (2) Mrs. Radhika J. (3) Mr. Varghese Varma @ Varghese P. Perumalappan,
Thiruvananthapuram, Kerala-695572, Also at Girija Banham, Kadampara, Poozhanadu P.O.
Thiruvananthapuram, Kerala-695572, Guarantor (3) **Mr. Thakkannan J. Girija Banham, Kadampara,
Poozhanadu P.O. Thiruvananthapuram, Kerala-695572.****

**Addressed No. 1 & 2 to borrowers and Addressee No. 3 as guarantor availed a HOUSING
LOAN (AC No. [0242655000000156] of **Rs.25,00,000/-** from **THE SOUTH INDIAN BANK LIMITED**,
having its registered office at "SIB HOUSE", T.B. Road, Thiruvani - 680001; Kerala, and one
of its branches at Varadachari Chattram, 44-A, Kallada Road, Kallada, Thiruvananthapuram,
State, Trivandrum, Kerala - 695 001, and one of its branches - Udyankulangara at No. 5/
562/5/682-A, Olive Complex, Amaravali P.O, Chenkal Village, Neyyattinkara Taluk,
Thiruvananthapuram, Kerala- 685122, exceeding necessary documents
submitted to and is secured by the assets scheduled below hereinafter referred to as Secured
Assets).**

**The said loan has been classified as Non Performing (NPA) in our Accounts on
03-08-2019 and the borrower has defaulted in paying the interest on 09-08-2020. The
payment of Rs. 25,38,353.19 (Rupees) Twenty Five Lakhs Thiruth Eight Thousand Three Hundred
Fifty Three Paise Nineteen Only) on 08-Aug-2024 with further interest @ 10 % per annum
simple interest from 03-08-2019 to 08-Aug-2024 till date of realization with
regard to HOUSING LOAN (AC No. 02426550000156) limit. However, as you have avoided the
service of the said notice, this public notice is issued pursuant to Rule 3(1) of the Security Interest
(Enforcement) Rules, 2002.**

**As per the said notice, you are called upon by this notice to discharge your liabilities in full within 60 days of this
notice, failing which, we shall, without any further reference, be constrained to enforce the secured assets
proceeding by exercising all or any of the rights given under Section 13 (4) of the said ACT.**

**You may, however, at any time, before the expiry of the said 60 days, apply to the said bank for
disposing of or dealing with the above securities or transferring by way of sale, lease or otherwise (other
than in the ordinary course of business) any of the above secured assets, without our prior written
consent, in which case, the said bank shall be bound to accept the same, provided that the same are
available to the SOUTH INDIAN BANK LIMITED against the borrower/guarantors as per law.**

DESCRIPTION OF IMMOVABLE PROPERTIES

**All that part and parcel of Land admeasuring 3.85 Ares (9.50 Cents) along with building and all
other structures thereon situated at the village of Kallada, Taluk of Neyyattinkara, District of Thiruvani, situated
in Sy No. 1184, Re. Sy No. 37/313-1+1, 37/313-2+1 & 37/321-1 within Block No 43 of Chenkal
Village, Neyyattinkara Taluk, Thiruvananthapuram District and owned by **Mr. Prakash
Thakkannan Girija Banham, Kadampara, Poozhanadu P.O. Thiruvananthapuram, Kerala-695572**,
dated 19-01-2019 of Sub Register Office - Amaravali, and **BOUND**ED on (as per Location Sheet
No. 57/819 dated 25-02-2019 issued by Village Office, Chenkal; North : Property of Mary, South
: Property of Mary, East: Property, Jey West: Property of Mary, East: Property of Mary).**

Place : Thiruvananthapuram (Sd/-) Authorised Officer,
Date : 09/08/2024 The South Indian Bank Ltd.

	बँक ऑफ़ महाराष्ट्र Bank of Maharashtra A GOVT OF INDIA UNDERTAKING
Bank of Maharashtra, ZONAL OFFICE- ERNAKULAM ZONE,	
Ist Floor, G.K. Arcade, Palairavattom Bypass Inn., Vennala PO, Ernakulam-680228, Ph: 0484-2927288, e-mail : dzernakulam@mahabank.co.in	
POSSESSION NOTICE [Rule 8(1)]	
WHEREAS, The undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated 07.05.2025 calling upon the 1. Eagle Associates, Represented by Proprietor Mr. Jyuty Thomas, 3rd Floor AS3 M/275-44, Heavenly Plaza, Thikkavara Vazhakkala, Kalamassery, Ernakulam-680212 (Borrower), 2. Mr. Jyuty Thomas, Vettikallil Inchoor Koppilly, Kottamangalam PO Koppilly, Emukallam, Kerala-686691 (Guarantor/borrower), 3. Mr. Antony George, (guarantor), 4. Mrs. Annakutty George, (Guarantor) both residing at Moolakkad House, Industrial Nagar PO Chettipuzha, Changanassery Kottayam, Kerala-686610 are to pay in full and discharge your liabilities to the Bank aggregating Rs. 83,937,438/- (Rupees Eight Crores Thirty Nine Lakhs Fifty Seven Thousand Four Hundred Thirty Eight) plus prevailing rate of interest with effect from 07.05.2025 plus all other charges (O/s balance is Rs. 7,99,96,597.67/- accrued interest Rs.39,90,977.00/-penal interest Rs. 50,963) (A/C No. 60473727279) within 60 days from the date of receipt of the said Notice. The Notice was sent by Registered Post, Speed Post and Courier/Dasti. The borrower/guarantor having failed to repay the amount, Notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on this 30.07.2025 The borrower / guarantor in particular and the public in general, is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra, Kottamangalam Branch for an amount hereinabove mentioned. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF IMMOVABLE PROPERTY	
All that pieces and parcel of the property with an extent of 14.55 acres in Re sy no 5171/11 having building constructed or to be constructed with all other fixtures and having a village number 14/256, situated at Vazhappally Panchayat, within local limits of Chettipuzha panchayat, Changanassery taluk, Kottayam District and registered in the name of Mr. Antony George and Mrs. Annakutty George in the Registration Sub District Changanassery and Registration District Kottayam. Bounded On the North: Property of Kankinara Mary and Lijo Antony Ekankavil ; South: Property of Thundurampallem Monamma Pathrose. East: Property of Elavumkula Puthuvethil Mathew, Annamma & Susamma Chittazh; West: Sanni Nagar Road CERAI Id : Security Interest Id : 400076229849; Asset Id : 200077794063.	
Place: Ernakulam Date : 30.07.2025	Authorized Officer and Chief Manager, Zonal Office, Ernakulam Zone.

STATE BANK OF INDIA



STRESSED ASSETS RECOVERY BRANCH-II, ERNAKULAM

40/947, 1st Floor, R.S. Building, Mettur Pillar No. 697,
Opp. Maharajas College Ground, M.G. Road, Ernakulam-682 011,
Ph: 0484-2365341, E-mail: sbi.70683@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(e) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the following Immovable Assets are being offered to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India being the Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on **10-09-2025** for recovery of respective dues with future interest and costs to the State Bank of India, SBI, as Secured Creditor as mentioned below.

Interested bidder may deposit Pre-Bid Bid Amount with PSB Alliance before the close of e-auction. Credit of Pre-Bid EMD should be given to the bidder only after receipt of payment in PSB Alliance's bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the bid and EMD amount well in advance to avoid any last minute issues.

1. Name & Address of the Borrower/Guarantor: Ms Keerthi Lish, Prop-Sri Krishnakantty, S/o Kuppelan, Opp SBI Nemmara Branch, Main Road, Vallangh, Palakkad, Sri.Krishnakantty, (S/o Kuppelan), Sri.Narayanan, (S/o Kuppelan), Both Residing at: Nambrooriparambil House, Chathamangal, Nemmara, Palakkad 678508

Recovery Amount: Rs.71,60,568/- (Rupees Seventy one lakh sixty thousand five hundred sixty eight only) as on 23.07.2025 with future interest and costs

DESCRIPTION OF PROPERTIES: PROPERTY 1: All that part and parcel of the property admeasuring 4.65 Ares of land in Re Sy No 6312 (Old Sy No.1334/1) Block No.54, Nemmara Village, Chittur Taluk, Nemmara Sub District, Palakkad District standing in the name of Sri. Krishnakantty S/o Kuppelan and Sri Narayanan S/o Kuppelan vide document No.59/2016 dated 11.09.2016 and Archde. Certificate No.10/197 of 11.09.2016, with residential building bearing No.XV1732 (X/599) of Nemmara Panchayath and all improvements, structures and easements attached thereto. **Present Boundaries: East: Property of Chamunni; **West:** Property of Kasu; **North:** 3 Meter wide road; **South:** Property of Uma Maheswari**

Reserve Price: Rs.18,00,000/-
EMD: Rs.1,80,000/-

PROPERTY 2: All that part and parcel of the property admeasuring 5.57 Ares of land in Re Sy No.626/6 (old Sy No.1330/[part] Block No.54, Nemmara Village, Chittur Taluk, Nemmara Sub District, Palakkad District in the name of Sri. Krishnakantty S/o Kuppelan vide document No.2182/2001 dated 24.05.2010 with residential building bearing No.XV1710 of Nemmara Panchayath and all improvements, structures and easements attached thereto. **Boundaries: East:** Road; **South:** Road; **West:** Property of Soman and Ranganayagi; **North:** Property of Mohan

Reserve Price: Rs.33,50,000/-
EMD: Rs.3,35,000/-

Encumbrances- Nil to the knowledge of the bank

2) Name & Address of the Borrower/Guarantor: Mr.Noushad Abdulla Keethodi, Keethodi House, Payyoli Angadi, Thurayur P.O, Kozhikode- 673 523

Recovery Amount: Rs.50,86,366/- (Rupees Fifty lakh eighty six thousand three hundred sixty six only) as on 23.07.2025 with future interest and costs

DESCRIPTION OF PROPERTY: All that part and parcel of the property admeasuring 9.10 Ares of land in Sy No.2638/2911 & 2914 s Thurayur Village, Koyilattil Taluk, Kozhikode District in the name of Noushad Abdulla Keethodi vide Regd Assignment Deed No.1485/1999 of SRO Payyoli with a residential building and all improvements, structures, rights and easements attached thereto to. **Present Boundaries: East:** Panchayath Road; **West:** Property of Kunnummal Moosa; **North:** Property of Puthukkud Akbar; **South:** Property of Kunnummal Assanar

Reserve Price: Rs.86,16,000/-
EMD: Rs.8,61,600/-

Encumbrances- Nil to the knowledge of the bank

For detailed terms and conditions of the sale please refer to the link provided in web portal of State Bank of India, the secured creditor "https://sbi.co.in". Details also available at "https://banknet.com"

Place : Ernakulam
(Sd/-) Chief Manager & Authorised Officer

Date : 23-07-2025
State Bank of India


ബാങ്ക് ഓഫ് महाराष्ट्र
Bank of Maharashtra
 A GOVT OF INDIA UNDERTAKING

Bank of Maharashtra, Zonal Office-Ernakulam

IIIrd Floor, G.K Arcade, Bypass Junction, Palativattom, Vennalla Post, Ernakulam,
 Kerala-682028. Phone: 9448-4585739. e-mail : legal_ern@mahabank.co.in

POSSESSION NOTICE [Rule-8(1)]

WHEREAS, the undersigned being the Authorized Officer of the Bank of Maharashtra, Housing finance branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (2) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated 05-05-2025 and paper publication dated 21-05-2025 calling upon (1). Mr. Rojo Vallorathan Anttony, (borrower) (2). Mrs. Manju Rojo, (co-borrower) both residing at Vallathur House, Kappalakkal, Kalva, Chliva, Ernakulam, Kerala-683574. (3). Mr. Sudeesh Babu, P.S. (seller) Flat No. 17C, Tower No. 5, Tala titravan, Ernakulam-682018 also said at Puthussery House, C-1, Jewel Planet, Vytla, Ernakulam-682019 to pay in full and discharge your liabilities to the bank aggregating loan A/c. No. 6049702486240 to pay in full and discharge Four Crores Seventy Seven Lakhs Eighty Three Thousand Two Hundred Ninety Nine only plus prevailing rate of interest with effect 06-05-2025 plus all other charges (O/s balance Rs. 1,35,34,35,00/-) secured Interest Rs. 12,86,00,00/- + penal interest Rs. 1,35,34,35,00/- + discharge fees Rs. 177/-) within sixty days from the date of receipt of the said Notice. The notice was sent by Regd. Post, Speed Post and Courier/Dast.

The borrower/guarantor having failed to repay the amount, Notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said act read with Rule 8 of the said rules on the 29th July 2025.

The borrower / guarantor in particular and the public in general, is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinafore mentioned.

The borrower's attention is invited to provisions of sub-section (8) of section 13, in respect of limit available, to realise the dues of the bank.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY

All that pieces and parcels land with residential building constructed or to be constructed having building with ground floor having Door No. 40/972 (35 141-B and 1st floor there on having separate floor there on with Door No. 40/972A (35/141-B) situate in S.No. 25/1+T at Poonithira Village, Kanayannur Taluk, Palativattam Court, Ernakulam-682038 admeasuring 75 square feet and containing CT Number No. 27, Land boundaries: North: Property No. 25/2, East: 25/2; East: Property of Shresh Bhalathan; West: Property of Kochu Pan Tharakan; South: Corporation Road.

(Sd/-) For Bank of Maharashtra,
Authorized Officer and Chief Manager,
Zonal Office, Ernakulam Zone.

Date : 29-07-2025.

FORM A - PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Code of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PROFESSIONAL EDUCATIONAL NETWORK & STRUCTURES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate person	PROFESSIONAL EDUCATIONAL NETWORK & STRUCTURES PRIVATE LIMITED
2.	Date of incorporation of corporate person	14/09/2016
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies, Kerala and Lakshadweep under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identity Number of corporate person	U70109KL2016PTC046822
5.	Address of the registered office and principal office (if any) of corporate person	Regd. Office: TC 27/1667, 1st Floor, Edamala Plaza, Opp: State Police Head Quarters, Vellayambalam, Thiruvananthapuram, Kerala, India, 695 010.
6.	Liquidation commencement date of corporate person	26.07.2025
7.	Name, Address, E-mail Address, Telephone number and the Registration number of the Liquidator	Rajmohan R, Insolvency Professional (IBBI/IPA-001/IP-P-02331/12020-2021/13517) AFA Valid 30.06.2026 ADDRESS : Rajihavan, Krishnapuram St No. 6, HS 175A & 514-12/1, Ollukkur, Thrissur- 680655. EMAIL: -rajmohanip@gmail.com Mobile: -9946823989
8.	Last date for submission of claims	25.08.2025

Notice is hereby given that the **PROFESSIONAL EDUCATIONAL NETWORK & STRUCTURES PRIVATE LIMITED** has commenced voluntary liquidation on 26.07.2025

The stakeholders of **PROFESSIONAL EDUCATIONAL NETWORK & STRUCTURES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 25.08.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

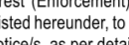
Place: THRISSUR
Date:-29.07.2025

CA Rajmohan R. (-Sd-)
Name and Signature of the Liquidator:

GOCCEA MEMBERS	Kotak Mahindra Bank
CANARA BANK REGIONAL OFFICE, KOLLAM, Tag Centre, Opp.muthurathumi, Ramankutanga, Kannur-691012, Ph: 0474-2791424.	We understand your world

 STATE BANK OF INDIA			
RASMEC-IV, 4th Floor, KSHB Building, Santhi Nagar, SS Kullu Road, Thiruvananthapuram - 01			
POSSESSION NOTICE			
Issued under Rule 8(1) of Security Interest (Enforcement) Rules 2002 And Issued in Appendix I of the said Rules			
Whereas, the undersigned being the authorised officer of State Bank of India under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13 (2) of the said Act read with contractual rate of interest and cost and other provisions of the said Act, (hereinafter referred to as the said Act) issued demand notices on cited dates calling upon the borrowers/Co-borrowers/guarantors of State Bank of India whose details are given under to repay the amount mentioned in the notice plus contractual rate of interest and cost and other provisions of the said Act, (hereinafter referred to as the said Act) within 60 days from the date of receipt of the said notices. The borrowers/guarantors having failed to repay the due amount, notice is hereby given to the borrowers/guarantors, and the public at large that the undersigned has taken possession of the properties Sl.No.1 & 2 dated 24.07.2025 as mentioned below in exercise of the powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said Rules.			
Sl. No.	Name & address of the Borrowers/ Guarantors	Date of Notice	Amount to repay
1.	Sri. Starlyan M & Sri. Muralendhan Nair , Nagarghala Veedu, Kumbalangi, Thiruvananthapuram, Pothenchode PO, Thiruvananthapuram - 695 584	23.05.2025	Rs.52,40,436/- + on 23.07.2025 + interest & costs
DESCRIPTION OF MOVABLE/IMMOVABLE PROPERTIES : All that part and parcel of the property of 6.46 Ares in Re.Sy. No. 1428/2-6, 0.66 Ares in Re.Sy. No.1428/2-1 and 0.65 Ares in Re.Sy.No.1428/-13 in Block No.7 of Andorkonam Village , Thiruvananthapuram Police Station, Thiruvananthapuram District and all improvements and structures covered by the Sale Deed No. 3055/15 dated 28.09.2015 of SRO Pothenchode belonging to Sri. Starlyan M. BOUNDARIES of the Property : North : Road and Property of Anuroop, South : Property of Sadasivan Nair, East : Property of Geetha and Anuroop, West : Property of Prabhakumar and Sashidharan Pillai.			
2.	Smt. Baby Sreerika L & Sri. Ratinachand , Leena Nivas, Vanchery, Vercoor (P.O), Kollam - 691312	12.05.2025	Rs. 22,83,378/- + on 24.07.2025 + interest & costs
DESCRIPTION OF MOVABLE/IMMOVABLE PROPERTIES : All that part and parcel of the property of Leena Nivas, Vanchery, Vercoor (P.O), Kollam - 691312 and all improvements and structures covered by the Partition Deed No.2295/10 dated 06/07/2010 of SRO Anchal belonging to Sri. Ratinachand. BOUNDARIES of the Property : North : Road, South : Property of B V Korattali, East : Property of TRI Hari, West : Property of Jayakumar.			
The borrowers/Co-borrowers/guarantors, in part and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of State Bank of India for the amount cited and interest, costs, other expenses and dues thereon from the dates mentioned above. The borrower/s mortgagee/guarantors attention is invited to the provisions of sub-section (b) of section 13 of the Act, in respect of time available, to redeem the secured assets.			
Dated: 24.07.2025 (Sd/-) Authorised Officer, State Bank of India			

 STATE BANK OF INDIA	
STRESSED ASSET RECOVERY BRANCH, LMS Compound, Opp. Museum West Gate, Vikas Bhavan (PO), Thiruvananthapuram-695033 Ph: 0471-2318096, 2317095, 2311076, E-mail: sbi.10058@sbi.co.in	
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES	Appendix-IV to the Proviso to Rule 8 (6)
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.	
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) of the below described immovable property mortgaged/charged to the State Bank of India, the Symbolic/Physical possession of which has been taken by the Authorised Officer of State Bank of India will be sold on "As is where is", "As is what is", and "Whatever there is" on 19-08-2025, for recovery of respective dues with future interest and costs to the State Bank of India, Stressed Assets Recovery Branch, Thiruvananthapuram as mentioned below.	
Name and Address of the Borrowers & Guarantors:	
(1). M/s. Thoompunkal Traders, Shop No. 3, Kachirakkal Buildings, Near New Post Office, Vennikulam Sub District, Panthanmatha District, 681014, (2). Mrs. Sajani Binu K, Adv. Proprietrix, M/s. Thoompunkal Traders, Thoompunku, House, Valankara, Vennikulam P.O., Panthanmatha-689544, (3). Mr. Bijju Mathew, S/o. T.K. Mathew, (4). Mrs. Mobby Bijju, W/o. Bijju Mathew, both residing at: Panthanmatha, House, Valankara, Vennikulam P.O., Panthanmatha-689544, also at: 24B 202, Valbhav CHSL, Sasthri Nagar, Goregon (W), Mumbai, Pin-400004.	
Due Amount: Rs. 2,72,07,332/- as on 25-07-2025 plus future costs and interest.	
DESCRIPTION OF IMMOVABLE PROPERTY:	
All part and parcel of land and property and improvements thereupon, together with all buildings existing and/or to be constructed in 24.15 acres of vacant land comprised in Re Sy. No. 20/1 4 (17.45 Acres), 20/111 (06.70 Acres), Old Sy. No. 80/14-1 in Block No. 6 of Purnamattam Village, Mallappally Taluk, Vennikulam Sub District, Panthanmatha District registered in the name of Sri. Bijju Mathew and Smt. Mobby Bijju as per Sale Deed No. 2033/2011 dated 08-12-2011 of 10/2 Vennikulam, Bound in the North by: Property of Prabhakaran Pillai; South by: Property of Kurup; East by: Panchayath Road; West by: River Manimala.	
Reserve Price: Rs. 15,95,000/- EMD: Rs. 1,59,500/- Bid Increment: Rs. 10,000/-	
Date & time of e-Auction: 19-08-2025	
Interested bidder may deposit the prescribed bid with ekrbky (PSB Alliance), before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in ekrbky's (PSB Alliance) Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.	
For detailed terms and conditions of the sale please refer to the link provided in the website of the secured creditor at https://ebkrbky.in.	
Details also available at https://ebkrbky.in	
Date : 25-07-2025, (Sd/-), Authorised Officer, Place : Thiruvananthapuram, Chief Manager, SARB, Thiruvananthapuram.	

		Regd Office: HDFC Bank House, Senapati Bapat Marg, Lower Panel, Mumbai-400 013 Branch: HDFC Bank Ltd, Tagore Theatre Road, P.B. No.2288, Vazhuthacaud, Thiruvananthapuram-695010 Tel: 0471-6170373/6170372, CIN L65920MH1994PLC808618 Website: www.hdfcbank.com			
DEMAND NOTICE					
Under Section 13 (2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.					
Whereas the undersigned being the Authorised Officer of HDFC Bank Ltd under Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notices, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.					
In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Representative(s) to pay to HDFC Bank Ltd, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC Bank Ltd by the said Borrower (s) respectively.					
Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.					
S. No.	Name of Borrower(s)	Total Outstanding Dues	Description of Secured Asset(s) / Immoveable Property (ies)		
(a)	(b)	(c)	(e)		
1	Mrs. Rekha Raj P & Mr. Nishad V V, TC 10/637, Chirathalackal Puthuvai Puthen Veedu, Near Nari Gini Church, Mannanthala, Ulloor, Thiruvananthapuram - 695015	Total Outstanding Dues (c) * Rs. 39,79,672/- (Thirty Nine Lakh Seventy Nine Thousand Six Hundred Seventy Two Only) as on 31/05/2025. Date of Demand Notice (d) 01/07/2025	All that piece and parcel of land admeasuring an extent of 01.72 Ares (172 Sq.m) comprised in Re-Sy No. 340/14-3-1-2, Old Sy No. 951/3 of Uliyazhuthura Village, Trivandrum Taluk, Trivandrum District along with the Structures thereon. Bounded on the West: 3 meter width Private Road, North : Property of Suseela, South: Property of Anil, East : Property of Venu.		
2	Mr. Sumesh M S TC 84/1045 PGRAB 12, Palkulangara, Vallikadav Thiruvananthapuram-695008 Mr. Sumesh M S TC 25/245-2, Vayal Nikithiya Puthen Veedu Thampanoor Thiruvananthapuram-695001	Total Outstanding Dues (c) * Rs. 24,55,295/- (Rupees Twenty Four Lakh Fifty Five Thousand Two Hundred Ninety Five Only) as on 31/05/2025. Date of Demand Notice (d) 01/07/2025	All that piece and parcel of land admeasuring an extent of 01.22 Ares (122 Sq.m) of property comprised in Re-Sy No. 204/6-3, Old Sy No. 389/1 of Kaliyoor Village, Thiruvananthapuram Taluk, Thiruvananthapuram District with the building situated therein Bounded on the West: Property of Surendra Panicker , North : Properties of Renuka and Ganesh, South: Properties of Bindu and Raghi, East: Private Road .		
3	Mr. Anilkumar Chithambaram Aayilam Melathumale, Vattiyoorvau, Manikandewaram P O, Thiruvananthapuram - 695013	Total Outstanding Dues (c) * Rs. 20,09,730/- (Rupees Twenty Lakh Nine Thousand Seven Hundred Thirty Only) as on 31/05/2025. Date of Demand Notice (d) 19/06/2025	All that piece and parcel of land admeasuring an extent of 02.02 Ares (202 Sq.m) comprised in Re-Sy No. 245/8, old Sy 1478/5 of Perookkada Village, Trivandrum Taluk, Trivandrum District along with the building situated therein Bounded on the West: Property of Kumaran Nair, North : Corporation Road, South : Thanathil Kidappu Property, East : Corporation Road .		
4	Mr. Muhammed Thaha, Ms. Haira & Mr. M D Riyas, Haris Nivas, Almadode Part, Pallimukku, Thiruvananthapuram-695102 (And all other known and unknown Legal Heir(s) and Legal Representative(s) of Sheeja Beevi M (since deceased)	Total Outstanding Dues (c) * Rs. 11,59,252/- (Rupees Eleven Lakh Fifty Nine Thousand Two Hundred Fifty Two Only) as on 30/04/2025. Date of Demand Notice (d) 01/07/2025	All that piece and parcel of land admeasuring an extent of 04.65 Ares (465 Sq.m) of property comprised in Re-Sy No. 251/6, Old Sy No. 1500 of Almadode Village, Chirayinkeezhu Taluk, Thiruvananthapuram District with the building situated therein. Bounded on the West: Property of Nasir and Road, North : Property of Nasir, South: Property of Salahudheen, East: Property of Nasir.		
5	Mr. Ajayakumar K & Mrs. Parvathy, 6/146 Parvathy Mandiram, Thottinu Vadakku, Athinad North P O, Kollam - 690542 Mr. Ajayakumar K Kochu Madattil, Athinad North P O, Karunagapally, Kollam - 690542	Total Outstanding Dues (c) * Rs. 18,08,821/- (Rupees Eighteen Lakh Eight Thousand Eight Hundred Twenty One Only) as on 31/05/2025. Date of Demand Notice (d) 05/07/2025	All that piece and parcel of land admeasuring an extent of 1.40 Ares (140 Sq.m) of property comprised in Re-Sy No. 155/7, Old Sy No. 8738 B of Chavara Village, Karunagapally Taluk, Kollam District with the building situated therein. Bounded on the (as per location), West: Property of Raghavan, North: Pathway, South: Pathway, East: Pathway.		
6	Mr. Renjith T K, Mrs. Prabha Kumari & Mrs. Thulasi S TC 20/677 SNRA - 36, Kankaramula Veedu, Melaramoor, Karamana PO Thiruvananthapuram - 695002	Total Outstanding Dues (c) * Rs. 8,77,705/- (Rupees Eight Lakh Seventy Seven Thousand Seven Hundred Five Only) as on 31/05/2025. Date of Demand Notice (d) 01/07/2025	All that piece and parcel of land admeasuring an extent of 01.50 Ares (150 Sq.m) (3.700 Cents) comprised in Re-Sy No.48, Old Sy No. 1839/1-2 of Thycaud Village, Trivandrum Taluk, Trivandrum District along with the building situated therein. Bounded on the West: Property & house of Kumar, North : Property & house of Bindhu, South: Property & house of Anandavalli, East : Road .		
7	Mr. Suresh Babu M Sabu Sadanam, Mulavana, Perayam Padappakara P O, Kollam - 691503	Total Outstanding Dues (c) * Rs. 22,82,369/- (Rupees Twenty Two Lakh Eighty Two Thousand Three Hundred Sixty Nine Only) as on 31/05/2025 Date of Demand Notice (d) 01/07/2025	All that piece and parcel of land admeasuring an extent of 02.43 Ares (243 Sq.m) comprised in Re-Sy No.543/15, Old Sy No. 3882 of Mulavana Village, Kollam Taluk, Kollam District along with the building situated therein. Bounded on the West: Property of Santhosh, North : Property of Santhosh, South: B schedule property, East: Property of Subin.		
*With further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.					
If the said Borrowers shall fail to make payment to HDFC Bank Ltd as aforesaid, then HDFC Bank Ltd shall proceed against the above Secured Asset(s) / Immoveable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) as to the costs and consequences.					
The said Borrower (s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immoveable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC Bank Ltd. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.					
Place: Thiruvananthapuram Date: 30.07.2025		Authorised Officer HDFC Bank Ltd.			

‘India can become global hub for aircraft component production’

DIGITAL EXPORT. Advent of cloud manufacturing can draw global buyers to Indian MSMEs

Our Bureau
Kochi

India is set to become a global hub for aircraft components manufacturing with a market size of \$29.5 billion by 2033, a whitepaper launched by the B2B manufacturing startup Venttup has said.

Driven by government initiatives like Make in India and Atmanirbhar Bharat, many SMEs are looking to invest in skilled manufacturing such as precision engineering, composite materials and semiconductors design and manufacturing.

Global majors like Airbus and Boeing have announced partnerships with Mahindra and Tata to set up manufacturing operations in India.

STRONG PITCH

The Prime Minister also has presented a strong pitch to position India as a global hub for MRO with an aim to become a \$4 billion MRO hub by 2030, according to the whitepaper.

The paper titled *Building India's manufacturing momentum*, launched at the re-



SKILL UPGRADE. India must revamp its ITIs, modernise curriculum to align with current and future industry demands

cently concluded Kerala Innovation Festival said the country is taking all the right steps to accelerate the manufacturing sector's growth.

India must revamp its ITIs, modernising curriculum to align with current and future industry demands. Structured apprenticeship programmes, PPP should be encouraged to establish CoE focused on critical skill development areas like robotics, CNC operations and

smart manufacturing technologies, the paper recommended.

The advent of cloud manufacturing or MaaS has the potential to bring global buyers to Indian MSMEs.

INDIA'S EXPORTS

Currently, MSMEs contribute 45 per cent of the country's exports. However, most of the MSME led manufacturing establishments employ minimal workforce and use obsolete machinery and

they lack project management, lack of tech integration in workflows.

Sandped Nair, Co-founder & CEO, Venttup said "with this whitepaper, we have attempted to highlight the strength areas where India has the leverage, manpower and the know-how to grow into a strong manufacturing destination for global buyers and provided recommendations on how this shift can be accelerated with the help of technology."

Mozilor opens hub in SmartCity Kochi

Our Bureau
Kochi

Mozilor Ltd, a UK-headquartered global product company, has opened its new flagship office at SmartCity, Kochi.

The facility was inaugurated by Susanth Kurunthil, CEO, Infopark Kochimarking a strategic step in the company's evolution from a Kerala-founded start-up to a global SaaS leader.

Mozilor serves over 20

lakh websites globally through its SaaS platforms and powers the operations of Fortune 500 companies, government institutions, universities, and financial enterprises.

NEW FACILITY

With a team of over 120 professionals across Kozhikode, Kochi, and the UK, the new facility will serve as a strategic hub for technology innovation, customer success, and global operations.

State to showcase R&D strength with science-industry summit

Press Trust of India
Thiruvananthapuram

The Kerala State Council for Science, Technology and Environment (KSCSTE) will host the first R&D Summit here on August 7, bringing together the state's top research minds, industries, and policy-makers on a single platform. The summit aims to connect groundbreaking research outputs from the R&D institutions under the Science and Technology Department with real-world market needs. Chief Minister Pinarayi Vijayan will inaugurate the event, which features presentations, one-on-one B2B sessions, storytelling case studies, and the formal signing of Expressions of Interest (EOIs) to foster collaborations beyond the summit.

IDENTIFYING INNOVATIONS

From technologies and prototypes to policy tools and services, the event will focus on identifying innovations that can be commercialised, scaled, or applied to solve pressing societal challenges, an official statement said here on Wednesday.

KP Sudheer, Executive Vice President of KSCSTE, said the summit serves as a strategic platform to bring together and connect key stakeholders, including enablers, investors, institutions, and industries. The objective is to engage with the research and development outputs of Kerala's R&D institutions, translating innovations into solutions that benefit the wider public, he said.

"Our focus is on making research visible, actionable, and impactful. The summit is a platform for ideas to travel from lab to land, and from researchers to real users," Dr A Sabu, Member Secretary of KSCSTE, said. The R&D Summit 2025 will showcase technologies, products, services, and policy frameworks under three thematic categories – Technology/Products, Service Portfolios, and Policy Innovations, the release said.

Nitta Gelatin unveils ₹200 crore expansion

V Sajeev Kumar
Kochi

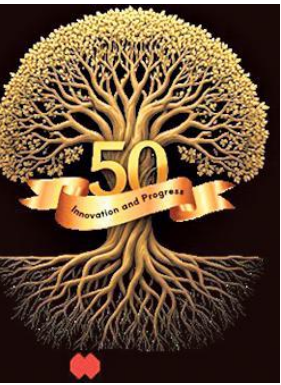
Nitta Gelatin India Ltd (NGIL) —the Joint Venture (JV) between Nitta Gelatin Inc of Japan and Kerala State Industrial Development Corporation —has charted ₹200-crore expansion drive in its golden jubilee year with new product lines, a new gelatine unit and a collagen peptide plant.

The golden jubilee marks the company's entry into high-growth, high-margin vertical collagen peptides.

GLOBAL DEMAND

These products are experiencing global demand across various categories, including wellness, beauty, joint health, and metabolic care. With the commissioning of the new collagen peptide plant, NGIL has positioned itself to supply the high-value product to both the Indian and global nutraceutical markets, said Praveen Venkataraman, Managing Director of NGIL.

"The demand for collagen peptide is growing worldwide as it helps in joint health, skin regeneration, and even blood sugar management. Our upgraded fa-



cility will allow us to respond to this demand with scale and speed," he added.

With five decades of uninterrupted operations in Kerala, the company has evolved into a critical supplier of gelatin and collagen-based products to industries spanning food, pharmaceuticals, nutrition and personal care.

"Completing 50 years in a highly dynamic and often volatile global landscape is no small feat," said APM Mohammed Hanish, Chairman of NGIL.

"We have weathered economic downturns, public scrutiny, environmental resistance, and even global disruptions like the Trump-era trade barriers. This journey demanded foresight, adaptability, and a clear sense of

purpose," he added. Few companies in India's bio-products sector have faced the kind of pressures NGIL has, ranging from grassroots environmental protests to trade policy shocks.

FUTURE OUTLOOK

The ₹500-crore Nitta Gelatin is expecting its turnover to reach around ₹750-800 crore after the expansion plans are completed within the next two years. The golden jubilee event, scheduled for August 2 at the Kinfra International Convention Centre, Kakkanad, will include the inauguration of the new collagen peptide plant, and foundation stone ceremonies for a new gelatin unit and corporate headquarters.

THE SOUTH INDIAN BANK LTD
REGIONAL OFFICE, ERNAKULAM
SIB Building, Infopark Road, Rajagiri Valley P.O.,
Kakkanad, Ernakulam-682039. Ph: 0484-2771361
E-mail: ro1003@sib.co.in, CIN: L65191KL1929PLC001017

E-AUCTION SALE NOTICE
Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the borrower/guarantor that the below described immovable property mortgaged to the South Indian Bank Ltd. Branch **Koottathukulam Branch** (Secured Creditor), the Physical possession of which has been taken by the Authorised Officer of The South Indian Bank Limited (Secured Creditor) will be sold on "as is where is" basis and "what is there is" condition on **02-09-2025** for recovery of an amount of **Rs. 91,94,099.54 (Rupees Ninety One Lakhs Ninety Four Thousand Ninety Nine Paise and Fifty Four only)** as on 29-07-2025 with future interest, costs and expenses etc. thereon due to The South Indian Bank Limited. Koottathukulam Branch (Secured Creditor) from borrowers (1) Photoflash Digital Offset Press, Partnership Firm having office at, Room No.V/102 B and 102D, Padash Chambers, Jewell Junction, M.C Road, Koottathukulam, Ernakulam District, Pin-686662, represented by its Managing Partner, (2) Joby A.K., S/o Krishnakutty, Alackamol House, Nand Mazhuvanoor P.O, Mazhuvanoor, Ernakulam District, Pin-686669 (3) Deepu Divakaran, S/o M. Divakaran, Molath House, Vengola P.O, Perumbavoor, Ernakulam District, Pin-683556, (4) Ribu V. Joe, S/o Joseph, Vellapackal House, Arakuzha P.O, Muvattupuzha, Ernakulam District, Pin-686672, (5) Arunkumar B. Nair, S/o N.R. Bhadrar Nair, Arunivas House, Thirumaray P.O., Koottathukulam, Ernakulam, Pin-686662, and its Guarantors (6) Divakaran, S/o Ittyathi, Mukulath, Vengola, Sivanapuram, Ernakulam, Pin-683556, (7) Jessy Joseph alias Theessiamma, W/o Joseph, Kizhake Malayil, Kakkor P.O, Thiruvayur, Ernakulam, Pin-686662.
DESCRIPTION OF PROPERTY: All that part and parcel of land measuring 21.04 Acres (7.28 Acres + 13.76 Acres) with building along with all other constructions, improvements, easementary rights existing and appurtenant thereon situated under Sy No. 413/5A/2 & 413/5B-3 within Thirumaray Village, Muvattupuzha Taluk, Ernakulam District and owned by Jessy Joseph mortally described in Partition Deed No. 2389/2011 dated 08-12-2011 of Sub Registrar Office Koottathukulam. **Bounded on (Boundary as per Location Sketch-383/18 dated 10-08-2018) North:** Property of Binu Jose and Way, East: Road, South: Property of Treessa Joseph and Linoy Jose and Way, West: Property of Anu Marya.
Encumbrance: From 01/01/2013 to 18/11/2023 and it contains an attachment and the same is subsequent to our mortgage.
Reserve Price: Rs.56,36,000/-
(Rupees Fifty Six Lakhs Thirty Six thousand Only)
Earnest Money Deposit (EMD): Rs.5,63,600/-
(Rupees Five Lakhs Sixty Three Thousand and Six Hundred Only)
Bid Increment amount: Rs. 5,000/-
Last date and time for submission of Bid along with EMD: On or before 01-09-2025 by 04:00 PM
Property Inspection: From 10.00 AM to 05.00 PM on working days with prior appointment.
Date and time of E-auction: 02-09-2025 from 10.00 AM to 12.00 PM
(with 5 minute unlimited auto extensions till sale is concluded)
For detailed terms and conditions of the sale, please refer to the link provided in www.southindianbank.com and <https://banksales.in>.
For any further information and for inspection of property, the intended Tenderers may contact the Authorised Officer (8921429332) at Ernakulam at SIB Building, Infopark Road, Rajagiri Valley P.O, Kakkand, Kochi-682 039, or Mr.Bibin Jose (9048044474) Branch Manager, Koottathukulam Branch at Vailiyakulangara Mini Towers, Opp. V Cinema, Koottathukulam P.O, Muvattupuzha, Ernakulam - 686662 during normal working hours.
Date : 30-07-2025
Place: Ernakulam
Authorized Officer,
The South Indian Bank Ltd.

यूको बैंक
(कोचि शाखा कोचि)
(Joint Subsidiary of India)**UCO BANK**
(Kerala Sahasra Kanya)
(Honorary's Your Trust)**कोट्टाथुकुलम शाखा**
रामायणम, नर ए व यूप स्कूल,
कोट्टाथुकुलम प.ओ., थिरुवनन्थपुरम-
695584, फ़ोन: 0471 2716617, 2716616,
ई-मेल: kochi@ucobank.co.in

[Rule-8 (1)] POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned being the Authorized Officer of the UCO Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under Section 13 (12) read with Rule 5 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices dated 15-04-2025 calling upon the Borrowers/ Guarantors **M/s Amzam Venture Private Ltd**, BNO 331/4, Ward No 14, Paragon, Koithoorkonam P O, Thiruvananthapuram-695584, **Faizal J R**, Zam Zam, Koithoorkonam P O, Andoorankonam, Thiruvananthapuram-695584, **Muhain S**, Puliyaravilakathu Veedu, Koithoorkonam P O, Thiruvananthapuram-695584, **Rania Bevi**, R S Manzil, Laroorkavu, Koduvazhannoor P O, Thiruvananthapuram-695612, **Shahna S R**, R S Manzil, Laroorkavu, Koduvazhannoor P O, Thiruvananthapuram-695612 Have to repay the amount mentioned in the notices being **Rs. 30,35,907.67 (Rupees Thirty Lakh Thirty Five Thousand Nine Hundred and Seven and Sixty Seven Paise only)** due by M/s Amzam Venture Private Ltd (as on 13/04/2025) with further interest and incidental expenses, costs within 60 days from the date of the said notice.
The borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers, guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said rule on this 30th July 2025.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of UCO BANK for an amount of **Rs.31,04,329.87 (Rupees Thirty One Lakh Four Thousand Three Hundred and Twenty Nine and Sixty Seven Paise only)** and interest plus costs thereon
DESCRIPTION OF IMMOVABLE PROPERTY
All that part and parcel of the land and building consisting of 09.76 ares comprised in Re Sy No. 16/19 in Block No.36 of Mudakkal Village comprised in Sale Deed No. 630/2018 comprised in SRO Nagaroor in the name of Smt. Shahna SR. Dr. Shahu Hameed and Smt. Ramla Bevi W/o Shahu Hameed. **Boundaries:** North: Property of Hussain; South: Property of Rashida; East: Property of Noorjahan; West: Panchayath Road.
Place: Koithoorkonam
Date: 30-07-2025
(Sd/-) Authorised Officer, UCO Bank

बैंक ऑफ बरौडा
Bank of Baroda
Phone: 0479 2545379. E-mail: kayam@bankofbaroda.com

KAYAMKULAM BRANCH
Kottakkattu Building, Near Post Office,
K.P. Road, Kayamkulam-695052.
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas the undersigned being the Authorized Officer of Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rule 2002 issued a demand notice dated 05-05-2025 calling upon the borrower **Mr. Saleem A. proprietor, M/s Aiswarya Agencies, Muttukummoodu, Mr. Saleem A. Mr. Syad A. Mr. Shabeek A.** all are the guarantors to the said credit facility residing at Chittengeri Tharayil, Perungula Muri, Kayamkulam-695052 to repay the amount mentioned in the notice being **Rs. 1,01,92,473.23 (Rupees One crore one lakh ninety two thousand four hundred seventy three and paise twenty three only)** and interest within 60 days from the date of receipt of the said notice.
The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 25th day of July of the year 2025.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of **Rs. 1,01,92,473.23 (Rupees One crore one lakh ninety two thousand four hundred seventy three and paise twenty three only)** along with interest, thereon, costs charges and expenses.
The borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act in respect of time available to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
Equitable mortgage of property (Land and Building) to the extent of 30.95 Ares in Re Sy No. 398/20-2, Old Sy. No. 320/1A, 1B, Block No. 13, Door No. 18/406/A, TP No. 19422, Bharanikkavu Village, Mavelikkara Taluk, Alappuzha District, Kerala in the name of Mr. Salim. A. Mr. Syad. A. & Mr. Shabeek. A. residing at Chittengeri tharayil, Perungula Muri, Kayamkulam-690 502. **Boundaries:** On the East by: Road; On the West by: Property of Mr. Divakaran; On the North by: Property of Mr. Eppan; On the South by: Property of Mr. Gopakumar.
Date : 25-07-2025,
Place : Kayamkulam.
(Sd/-), Authorised Officer, Chief Manager, Bank of Baroda.

MUTHOOT FINCORP LTD. | GOLD AUCTION NOTICE

Regd. Office: Muthoot Centre, TC No 27/3022, Punnen Road, Thiruvananthapuram, Kerala, India - 695001.
CIN : U65929KL1997PLC011518, Ph: +91 471 4911400, 2331427

Notice is hereby given for the information of all concerned that Gold ornaments pledged with the under mentioned branches of the company in different taluks of Alappuzha district for the period which were overdue for redemption and have not been redeemed so far in spite of repeated notices, will be auctioned as per the schedule given below. The bidders are requested to remit earnest money deposit of rupees Two lakhs only and to produce Photo Id card and Pan Card. The successful bidders are requested to make all payments including Earnest Money & VAT through RTGS/NEFT only.

CHERTHALA TALUK - Auction Centre: Muthoot FinCorp Limited, Near Chithranjali Theater, Chertihala. **Auction Date:** 17.09.2025 **Auction Time:** 10.00 a.m - **AROOR-ALAPUZZHA:** 3106000007, 3106000016, 3106000046, 3106000060, 3106000067, 3106000108, 3106000123, 3106000133, 3106000163, 3106000171, 3106000183, 3106000186, 3106000190, 3106000197, 3106000204, 3106000220, 3106000224, 3106000234, 3106000242, 3106000254, 3106000262, 3106000263, 3106000266, 3106000274, 3106000278, 3106000279, 3106000284, 3106000285, 3106000286, 3106000299, 3106000300, 3106000317, 3106000319, 3106000283, 3106002391, 3106002476, 3106002481, 3106002501, 0257000038, 0257000047, 0257000057, 0257000067, 0257000070, 0257000118, 0257000127, 0257000131, 0257000133, 0257000137, 0257000139, 0257000199, 0257000214, 0257000216, 0257000219, 0257000225, 0257000229, 0257000246, 0257000250, 0257000252, 0257000259, 0257000292, 0257000293, 0257000294, 0257000296, 0257000306, 0257000307, 0257000325, 0257000331, 0257000335, 0257000348, 0257000350, 0257001898, 0257002212, 0257000005, 0257000028, 0257000031, 0257000032, 0257000033, 0257000034, 0257000035, 0257000036, 0257000037, 0257000038, 0257000039, 0257000040, 0257000041, 0257000042, 0257000043, 0257000044, 0257000045, 0257000046, 0257000047, 0257000048, 0257000049, 0257000050, 0257000051, 0257000052, 0257000053, 0257000054, 0257000055, 0257000056, 0257000057, 0257000058, 0257000059, 0257000060, 0257000061, 0257000062, 0257000063, 0257000064, 0257000065, 0257000066, 0257000067, 0257000068, 0257000069, 0257000070, 0257000071, 0257000072, 0257000073, 0257000074, 0257000075, 0257000076, 0257000077, 0257000078, 0257000079, 0257000080, 0257000081, 0257000082, 0257000083, 0257000084, 0257000085, 0257000086, 0257000087, 0257000088, 0257000089, 0257000090, 0257000091, 0257000092, 0257000093, 0257000094, 0257000095, 0257000096, 0257000097, 0257000098, 0257000099, 0257000100, 0257000101, 0257000102, 0257000103, 0257000104, 0257000105, 0257000106, 0257000107, 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